

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**STARRED QUESTION NO.448**  
TO BE ANSWERED ON 03.04.2023

**Pollution in Rivers and Lakes**

448. SHRI SUMEDHANAND SARASWATI:  
SHRIMATI RANJEETA KOLI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has the details of the rivers and lakes facing pollution problem across the country including Rajasthan;
- (b) if so, the details thereof;
- (c) whether the Government is working on any plan to curb pollution and rejuvenate these rivers and lakes;
- (d) if so, the details thereof; and
- (e) the State-wise details of the funds sanctioned, allocated and utilised by the Government for the said purpose during the last three years and the current year in the country including Rajasthan?

**ANSWER**

**MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(SHRI BHUPENDER YADAV)**

(a) to (e): A statement is laid on the Table of the House.

\*\*\*

**Statement referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 448 to be answered on Monday, the 3<sup>rd</sup> April, 2023 on “Pollution in Rivers and Lakes ” by Shri Sumedhanand Saraswati, Shrimati Ranjeeta Koli**

**(a) & (b)**

Central Pollution Control Board (CPCB) monitors water quality of aquatic resources at 4484 locations including 2108 monitoring locations on rivers and 437 monitoring locations on lakes under National Water Quality Monitoring Programme (NWMP) in association with the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs). Accordingly, in year 2022, by analysis of water quality of 603 rivers for the years 2019 and 2021, CPCB has identified 311 polluted river stretches on 279 rivers in the country, on the basis of exceedance of Bathing Water Quality Criteria parameter of BOD (exceeding 3 mg/L). Based on the BOD value, the polluted river stretches are categorized in five Priority classes. State-wise, priority wise distributions of identified polluted river stretches in year 2022 are provided in **Annexure I**.

Based on water quality assessment of lakes, ponds & tanks during the year 2021, out of 599 locations monitored, 498 locations were not complying to the Primary Water Quality Criteria for Outdoor Bathing. Status of water quality of lakes, ponds & tanks in Rajasthan is as following:

State Name	No of Locations monitored(Lakes,Ponds &Tanks)	No of Complying Locations(Lakes,Ponds &Tanks)	No of Non-ComplyingLocations (Lakes,Ponds &Tanks)
<b>RAJASTHAN</b>	20	3	17

**(c) to (e)**

Cleaning/rejuvenation of rivers and lakes is an ongoing activity. It is the responsibility of the States/UTs and local bodies to ensure required treatment of sewage and industrial effluents to the prescribed norms before discharging into rivers and other water bodies, coastal waters or land to prevent and control of pollution therein. For conservation of rivers, Ministry of Jal Shakti supplements efforts of the States/UTs by providing financial and technical assistance for abatement of pollution in identified stretches of rivers in the country through the Central Sector Scheme of Namami Gange for rivers in Ganga basin and the Centrally Sponsored Scheme of National River Conservation Plan (NRCP) for other rivers. State/UT wise details of Budget allocated, sanctioned and fund released are provided in **Annexure II**.

For rejuvenation of polluted river stretches identified by CPCB during the year 2018, action plans were prepared by four-member Committee called “River Rejuvenation Committee” (RRC) constituted by the respective State Government/ UT Administration, under the overall supervision and coordination of Principal Secretary, Environment of the concerned State /Union Territory for bringing all the polluted river stretches identified by CPCB fit for bathing purposes.

Implementation of time-bound action plans have been assigned to State Government Departments/ UT Administration Departments and are responsible for rejuvenation of polluted river stretches identified in the respective State/UT under the overall supervision and

coordination of Principal Secretary, Environment of the concerned State/Union Territory. Overall responsibility lies with the Chief Secretary, State Governments/UT Administrations.

Progress of implementation of action plans is reviewed by the RRC at State Level and Central Monitoring Committee (CMC) constituted under the Chairmanship of Secretary, Ministry of Jal Shakti at Central Level.

Further, as per the Provisions of Environment (Protection) Act, 1986 and Water (Prevention & Control of Pollution), Act 1974, industrial units are required to install effluent treatment plants (ETPs) and treat their effluents to comply with stipulated environmental standards before discharging into rivers and water bodies. Accordingly, CPCB, State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) monitor industries with respect to effluent discharge standards and take action for non-compliance under provisions of these Acts.

Ministry of Environment, Forest and Climate Change (MoEF&CC) is currently implementing a centrally sponsored scheme namely, National Plan for Conservation of Aquatic Ecosystems (NPCA) for conservation and management of wetlands (include lakes) in the country on cost sharing basis between Central Government and respective State/UT Governments. The scheme covers various activities such as interception, diversion and treatment of wastewater, shoreline protection, lake front development, in-situ cleaning i.e. desilting & de-weeding, storm water management, bioremediation, pollution abatement, catchment area treatment, Lake Beautification, survey & demarcation, bio-fencing, fisheries development, weed control, biodiversity conservation, education and awareness creation, community participation, etc. Details of funds released during last three years and CFY under the scheme of NPCA are given in **Annexure III**.

Further, MoEF&CC has notified Wetlands (Conservation and Management) Rules, 2017 under the provisions of the Environment (Protection) Act, 1986 as regulatory framework for conservation and management of wetlands across country to conserve, manage and maintain the ecological character of the wetlands without restricting the wise use.

\*\*\*\*\*

**Annexure I****State-wise & Priority wise number of Polluted River Stretches identified during the year 2022**

S No.	STATE/UNION TERRITORY	PRIORITY CLASS					TOTAL No. of PRS
		I	II	III	IV	V	
1.	ANDHRA PRADESH	1			1	1	3
2.	ASSAM	1				9	10
3.	BIHAR		1	2	7	8	18
4.	CHHATTISGARH		1		2	3	6
5.	DAMAN AND DIU, DADRA AND NAGAR HAVELI			1			1
6.	DELHI	1					1
7.	GOA				1	5	6
8.	GUJARAT	6	1	1	1	4	13
9.	HARYANA	2	1				3
10.	HIMACHAL PRADESH	4			1	4	9
11.	JAMMU & KASHMIR			2	4	2	8
12.	JHARKHAND			1	2	6	9
13.	KARNATAKA	3			3	11	17
14.	KERALA			1	2	15	18
15.	MADHYA PRADESH	2		1	5	11	19
16.	MAHARASHTRA	4	5	18	17	11	55
17.	MANIPUR				2	11	13
18.	MEGHALAYA	2			1	4	7
19.	MIZORAM				2	1	3
20.	NAGALAND			1		3	4
21.	ODISHA	1			3	3	7
22.	PUDUCHERRY		1	1	1		3
23.	PUNJAB	3				2	5
24.	RAJASTHAN	2		1	4	7	14
25.	TAMIL NADU	4	1	1	1	3	10
26.	TELANGANA	1	1	2		5	9
27.	TRIPURA					1	1
28.	UTTAR PRADESH	6		1	2	8	17
29.	UTTARAKHAND	2	2	4		1	9
30.	WEST BENGAL	1	2	1	3	6	13
GRAND TOTAL		<b>46</b>	<b>16</b>	<b>39</b>	<b>65</b>	<b>145</b>	<b>311</b>

\*Based on the BOD value, CPCB has categorized polluted stretches as Priority-I (BOD>30 mg/l), Priority-II (BOD: 20-30 mg/l), Priority-III (BOD: 10-20 mg/l), Priority-IV (BOD: 6-10 mg/l) and Priority-V (BOD: 3-6 mg/l).

**Annexure – II**

**State/UT wise detail of Budget allocated, sanctioned and fund released under NRCP**

S. No.	State	Project	Funds Released (Rs.in crore)			
			2019-20	2020-21	2021-22	2022-23*
<b>Budget Allocation</b>			<b>153.00</b>	<b>100.00</b>	<b>217.68</b>	<b>300.00</b>
1.	Maharashtra	Pollution Abatement of river Mula Mutha at Pune	96.89			63.00
2.	Gujarat	Pollution Abatement of river Tapiat Surat		27.26	100.00	91.00
3.	Gujarat	Pollution Abatement of river Sabarmati at Ahmedabad			17.45	0
4.	Jammu & Kashmir	Pollution Abatement of rivers Devika & Tawi at Udhampur		20.00	20.00	24.665
5.	Manipur	Pollution Abatement of river Nambul at Imphal	15.00	20.00	20.00	10.00
6.	Nagaland	Pollution Abatement of river Diphu & Dhansiri at Dimapur	10.00	5.13	14.87	0
7	Sikkim	Project for upgradation and rehabilitation work of river Rani Chu in Zone-I at Gangtok,			12.61	21.74
		Pollution Abatement of river Rani Chu at Gangtok Zone-III	10.00	20.00	10.00	3.75
		Pollution Abatement of river Rani Chu at Gangtok Zone-II			1.0685	1.0685
		Pollution abatement of River Rangit, Sikkim				1.25
		Pollution abatement of River Rani Chu Mangan town, Sikkim				2.50
		Project Management Consultancy for MulaMutha project	4.77	6.89	5.22	2.10
		Project of "Assessment of ecological status of the select 6 Indian rivers (namely Cauvery, Godavari, Periyar, Mahanadi, Narmada & Barak River)" DPR appraisal fees, General works, etc.	--	0.59	0.90	7.40
	<b>TOTAL:</b>		<b>136.66</b>	<b>99.87</b>	<b>202.118</b>	<b>228.473</b>
					<b>5</b>	<b>5</b>

**Annexure-III****Details of funds released during last three years and CFY under the scheme of NPCA  
(Amount in Rs Crores)**

S. No.	State	2019-20	2020-21	2021-22	2022-23
1	Arunachal Pradesh	1.21	-	-	-
2	Bihar	0.79	-	-	-
3	Gujarat	1.52	-	3.00	-
4	Haryana	0.49	-	-	-
5	H.P.	0.12	-	-	-
6	Jammu & Kashmir	1.68	-	-	-
7	Karnataka	-	-	-	-
8	Kerala	-	-	-	-
9	Madhya Pradesh	8.41	7.00	5.4097	-
10.	Manipur	-	7.92	18.00211	-
11.	Mizoram	1.92	2.78	4.16877	-
12.	Maharashtra	3.90	8.10	3.00	-
13.	Nagaland	5.62	0.50	-	-
14.	Odisha	4.10	5.38	1.65	-
15.	Puducherry	0.50	-	-	-
16.	Punjab	-	-	-	-
17.	Rajasthan	-	-	-	-
18.	Sikkim	2.60	-	0.40408	0.8725
19.	Tamil Nadu	1.37	-	-	-
19.	Tripura	3.13	-	-	-
20.	Uttar Pradesh	2.93	0.95	0.36534	-
21	West Bengal	4.29	-	-	1.49925
	<b>Total</b>	<b>44.58</b>	<b>32.63</b>	<b>36.00</b>	<b>2.37175</b>